

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

RAJYA SABHA

UNSTARRED QUESTION NO. 3080

ANSWERED ON TUESDAY, THE 28TH MARCH, 2023

MONITORING/REVIEWING OF PERFORMANCE OF PROJECTS UNDER CSR FUND

QUESTION

3080. DR. KALPANA SAINI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has any mechanism in place to monitor/review the performance of the projects under the CSR fund, the details of such projects executed in the State of Uttarakhand during the last five years;
- (b) whether there is any criteria for allocation of the CSR funds to the private entities; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR eligible companies are required to provide additional information in their Profit & Loss Account regarding the amount of expenditure incurred on CSR activities and the same is required to be audited by the statutory auditors of the company. Further, the Board of the company is also required to disclose the CSR Policy implemented by the company in its Board report. Thus, the corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide adequate scope to review the works done by them.

The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in. On the basis of annual filings made by the Companies in the MCA 21 registry, the details of CSR spent by companies in the State of Uttarakhand during the Financial Year (FY) 2016-17, 2017-18, 2018-19, 2019-20 and 2020-21 are as follows:

	FY 2016-17	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21
Amount Spent (In Rs. Crore)	102.37	85.79	172.31	124.70	155.43

(Data up to 30.09.2022) [Source: National CSR Data Portal]

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Development Sector-wise details of CSR spent by companies in the state of Uttarakhand during the FY 2016-17, 2017-18, 2018-19, 2019-20 and 2020-21 are at Annexure. Regarding CSR data for the FY 2021-22, the companies are required to file the same on or before 31.03.2023.

(b) & (c): Section 135 of the Act read with Rule 4 of the Companies (CSR Policy) Rules, 2014 prescribes that the Board of the company is empowered to undertake its CSR activities either by itself or through implementing agencies, namely:

- i). a company established under section 8 of the Act, or a registered public trust or a registered society, exempted under sub-clauses (iv), (v), (vi) or (via) of clause (23C) of section 10 or registered under section 12A and approved under 80 G of the Income Tax Act, 1961 (43 of 1961), established by the company, either singly or along with any other company; or
- ii). a company established under section 8 of the Act or a registered trust or a registered society, established by the Central Government or State Government; or
- iii). any entity established under an Act of Parliament or a State legislature; or
- iv). a company established under section 8 of the Act, or a registered public trust or a registered society, exempted under sub-clauses (iv), (v), (vi) or (via) of clause (23C) of section 10 or registered under section 12A and approved under 80 G of the Income Tax Act, 1961, and having an established track record of at least three years in undertaking similar activities.

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UN-STARRED QUESTION NO. 3080 FOR 28.03.2023

Development Sector-wise CSR Expenditure in Uttarakhand (In Rs. Crores)						
S. N.	Development Sector	FY 2016-17	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21
1	Agro Forestry	-	-	-	-	0.32
2	Animal Welfare	0.10	0.27	0.35	0.04	0.24
3	Armed Forces, Veterans, War Widows/ Dependants	0.05	0.29	0.14	0.22	0.05
4	Art And Culture	0.37	2.46	0.97	2.29	0.77
5	Conservation of natural resources	1.50	0.56	2.22	0.70	0.32
6	Education	49.02	35.57	38.24	56.79	57.16
7	Environmental Sustainability	2.17	2.69	4.49	3.54	4.77
8	Gender Equality	0.50	-	0.15	0.12	0.21
9	Health Care	12.96	8.58	13.77	38.15	52.90
10	Livelihood Enhancement Projects	0.71	1.09	2.66	2.05	4.05
11	Poverty, Eradicating Hunger, Malnutrition	1.77	1.67	1.22	2.50	5.77
12	Rural Development Projects	7.58	7.42	16.29	5.02	19.56
13	Safe Drinking Water	0.57	0.00	0.03	1.12	1.78
14	Sanitation	1.10	1.31	72.91	3.08	0.80
15	Senior Citizens Welfare	-	0.16	0.05	-	0.42
16	Setting Up Homes And Hostels For Women	-	-	0.08	0.76	0.18
17	Setting Up Orphanage		0.42	0.65	0.78	0.01
18	Socio-Economic Inequalities	15.39	17.38	11.07	0.63	0.25
19	Special Education	-	0.15	0.39	0.10	1.22
20	Technology Incubators	0.10	0.00	-	0.01	-
21	Training To Promote Sports	0.36	0.33	0.15	0.18	0.09
22	Vocational Skills	3.10	4.13	4.70	5.59	4.04
23	Women Empowerment	3.46	1.30	1.79	1.02	0.48
24	NEC/ Not Mentioned *	1.56	-	-	-	0.05
	Grand Total	102.37	85.79	172.31	124.70	155.43

(Data up to 30.09.2022) [Source: National CSR Data Portal]

*Companies did not specify the names of Sectors where projects were undertaken
